

FORM NO.3CF-I

[See rules 5C and 5D]

Application Form for approval under clause (ii) or clause (iii) of sub-section (1) of section 35 of the Income-tax Act, 1961 in the case of a research association

1. (i) Name and address of the registered office of the Association;
(ii) Enclose a copy of the Trust Deed/Deed of Registration/Memorandum and Articles of Association, and if the Association was approved earlier, furnish approval number and date of the latest notification [Please enclose a copy];
(iii) If approval was withdrawn in the past, mention reasons on account of which the approval was withdrawn [Enclose a copy of the Order/Orders withdrawing approval/approvals];
(iv) Date from which approval is sought for.
2. Legal status of the Association:
Whether Registered Society or Company or Others. (Enclose a copy of certificate of registration/incorporation)
3. Object of the research association.
4. (i) Address(es) of the research laboratory/ research facility of the Association;
(ii) Year of establishment;
(iii) Name and address of the Officer of the Association in-charge of the laboratory/research facility;
(iv) Total number of employees engaged in scientific, social or statistical research activity carried on by the Association.
5. List of research facilities or assets owned by the Association:
 - (i) Plant and machinery;
 - (ii) Land and building along with cost of acquisition;
 - (iii) Any other research facility/asset with cost of acquisition.
6. Research subjects and projects undertaken by the Association:
 - (i) Research projects completed by the association during the last three years, if any;
 - (ii) Research projects, which have been taken up during the year and research projects which are underway from the past years;
 - (iii) Research papers published in any eminent national or International Research Journal.
7. Other details of scientific research or research in social science or statistical research :
 - (i) New products, processes, methods, techniques developed;
 - (ii) Improvements in the existing products, processes, methods, techniques;
 - (iii) Products of import substitution;
 - (iv) Patents filed, obtained, if any, and if so, in whose name?

(v) Whether products, processes methods and techniques mentioned at (i) above have been commercialized or implemented and if so, by whom?

(vi) New theories/models developed;

(vii) New hypothesis which has been widely accepted;

(viii) Any copyright applied for/obtained;

(ix) Earnings from patents or registered trademarks, if any.

8. Enclose details of seminars, conferences, workshops and training courses, etc., conducted by the Association during the last three years and a brief note regarding the relevance of such exchanges to the research area or activity carried on by the Association.

9. Programmes contemplated for research in future and financial projections to meet the likely expenditure on such programmes.

10. (i) Sources of income of the Association (for the last three years);

(ii) Indicate assessment particulars:

(PAN, Ward/Circle, if assessed to tax)

(iii) When was the last return of income furnished?

11. Amounts received by the research association and actually applied for research by it during the last three years:

<i>Year</i>	<i>Amounts received</i>			<i>Amounts actually utilized for research out of the amounts at column (2)</i>
(1)	(2)			(3)
	Donation	Grant	Total	

12. Attach a list of donors giving their names, complete postal addresses and the amounts paid by each of them to the association during the last three years. (Mention PAN of donors paying the sums in excess of fifty thousand rupees)

13. Enclose the copy of audited annual accounts of the association for the last three years.

14. Investments made out of the amounts not utilised for research during the year mentioned at item 10 above:

(i) Fixed deposits with banks;

(ii) Fixed deposits with companies;

(iii) Government securities;

(iv) Shares, Debentures, etc.;

(v) Cash in hand;

(vi) Others, if any, not covered under (i) to (v)

Certified that the above information is true to the best of my knowledge and belief.

Place . _____.

Date _____.

Signature _____

Designation _____

Full Address _____

ANNEXURE

To be furnished by a research association claiming exemption under section 10(21) Financial Year . _____.

1. Total income of the Association including voluntary contributions received during the year.
2. Amount of income referred to at item 1 above that has been or deemed to have been applied wholly and exclusively for the objects of the Association.
3. Amount accumulated for the objects of the Association.
4. (i) Details of modes in which the funds of the association are invested or deposited showing nature, value and income from such investments or deposits.

(ii) Details of funds not invested in modes specified in section 11(5):

<i>Sl. No.</i>	<i>Name & address of the concern</i>	<i>In the case of a company – number and class of shares held</i>	<i>Face value of investment</i>	<i>Income from investment</i>
(1)	(2)	(3)	(4)	(5)

5. (i) Is the association carrying on any business (give details)?
(ii) Is the business incidental to the attainment of its object?
(iii) Are separate books of account maintained in respect of such business?
6. Details regarding the nature, quantity and value of contributions (other than cash and the manner in which such contribution have been utilised).
7. Details of shares, security or other property purchased by or on behalf of the association from:
 - (i) the founder of the association;
 - (ii) any person who has made a contribution exceeding rupees one lakh to the association;
 - (iii) any member of a Hindu undivided family where the Hindu undivided family is a founder;
 - (iv) the manager (by whatever name called) of the association;
 - (v) a relative of the founder, member or the manager;
 - (vi) any concern in which any of the persons referred to in sub-items (i) to (v) have a substantial interest.

8. Whether any part of the income or any property of the association was used or applied, in a manner which results directly or indirectly in conferring any benefit, amenity or perquisite (whether converted into money or not) on any interested person. If so, the details thereof.

9. Amount deemed to be income of the association by virtue of section 11(3), as applicable by the first proviso to section 10(21).

Certified that the above information is true to the best of my knowledge and belief.

Place _____

Signature _____

Date _____

Designation _____

Full Address _____